

**Bail Application No.  
State Vs. Saleem @ Jakir @ Kana  
FIR No. 222/2017  
PS Nangloi  
U/s 302/34 IPC & 25/27 Arms Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Iqbal Khan, Ld. Counsel for the applicant/accused namely Saleem @ Jakir @ Kana in person although the matter was shown to be fixed for video conferencing.

IO not present.

Ld. Counsel for the applicant has submitted that he shall file the fresh interim bail application in view of the latest guidelines of the Hon'ble High Powered Committee dated 18.05.2020. Ld. Counsel for the applicant/accused has further

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submitted that he wants to withdraw the bail application under consideration and submits that he may be given liberty to file fresh application as per law. Ld. Counsel for the accused has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

In view of above submissions, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

On request copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**State Vs. Rattan Singh Rainu**  
**FIR No. 28/2018**  
**PS Moti Nagar**  
**U/s 395/394/397/411/34 IPC &**  
**25/54/59 Arms Act.**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Siddharth Pandit, Ld. Counsel for the applicant/accused namely Sunil.

Heard.

Report of SI Yadram has come.

IO not present.

This is an application for interim bail on the ground of illness of the father of the applicant.

Ld. Addl. P.P. for the State submits that although the report of IO has come, however, the report is silent regarding

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the family members of the applicant who may lookafter and take care of the father of the applicant.

Ld. Counsel for the applicant and Ld. Addl. P.P. for the State pray that the report in this regard be called through IO.

Now report of IO be called in this regard for next date.

Put up for consideration on 22.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**State Vs. Prince Dixit @ Vikram & Ors.**  
**FIR No. 108/2019**  
**PS Paschim Vihar West**  
**U/s 302/201/380/411/120B/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri S.K. Tiwari, Ld. Counsel for the applicant/accused namely Raghvender Singh @ Rinku.

Heard.

IO not present.

This is an application for interim bail on the ground of illness of wife of the applicant.

Ld. Counsel for the applicant submits that he is not having the copy of the medical documents right now and he may be allowed to file the same during the course of the day. He may file the same today itself with spare copy for IO.

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Ld. Addl. P.P. for the State prays that IO may be directed to get the said documents verified.

IO is directed to verify the same in case documents are filed today.

Put up for report of IO and consideration of the present interim bail application on 23.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**State Vs. Prince Dixit @ Vikram & Ors.**  
**FIR No. 109/2019**  
**PS Paschim Vihar West**  
**U/s 302/201/380/411/120B/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri S.K. Tiwari, Ld. Counsel for the applicant/accused namely Raghvender Singh @ Rinku.

Heard.

IO not present.

This is an application for interim bail on the ground of illness of wife of the applicant.

Ld. Counsel for the applicant submits that he is not having the copy of the medical documents right now and he may be allowed to file the same during the course of the day. He may file the same today itself with spare copy for IO.

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Ld. Addl. P.P. for the State prays that IO may be directed to get the said documents verified.

IO is directed to verify the same in case documents are filed today.

Put up for report of IO and consideration of the present interim bail application on 23.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**State Vs. Nidhu**  
**FIR No. 313/2016**  
**PS Khayala**  
**U/s 302/201/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

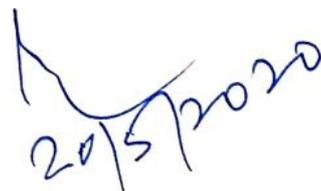
Shri Rajan Bhatia, Ld. LAC on behalf of the applicant/accused namely Nidhu from DLSA, West, Tis Hazari.

Heard.

Ld. Counsel for the applicant submits that this is an application for interim bail.

Last date was 11.05.2020 as per record.

Ld. Counsel for the applicant has also highlighted the Minutes of Meeting dated 18.05.2020 of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. He prays that the certificate regarding the conduct be called from

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the concerned Jail Superintendent regarding applicant. It is also prayed on behalf of State that the report regarding previous involvement of the accused, if any, be called from the IO.

Now both the said reports be called for the next date.

Put up for consideration on 22.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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State Vs. Vishwajeet Singh @ Vishnu  
FIR No. 318/2017  
PS Tilak Nagar  
U/s 302/34 IPC

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Yashpal Jolly, Ld. Counsel for the applicant/accused namely Vishwajeet Singh @ Vishnu.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the bail application under consideration and submits that he may be given liberty to file fresh application as per law. Ld. Counsel for the accused has also made endorsement on the index cover of the bail application today itself with the permission of the court regarding its withdrawal.

  
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In view of above submissions, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

On request copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No. 1077**  
**State Vs. Sunil**  
**FIR No. 199/2020**  
**PS Patel Nagar**  
**U/s 376/506/323/354/354C IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Prateek Chauhan, Ld. Counsel for the applicant/accused namely Sunil.

IO WSI Nisha in person who has filed reply to the interim bail application.

Prosecutrix in person with Shri Anil Pandey, Ld. Counsel for the prosecutrix.

Heard on the interim bail application u/s 439 Cr.P.C. Report perused.

Interim bail has been sought on the ground of illness of father of accused.

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20/5/2020

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It is opposed on behalf of State.

Prosecutrix has submitted that other brother of the accused is capable of looking after the father of the applicant and he is residing in the same building. Sister of the accused is also residing in Delhi.

Ld. Addl. P.P. for State has submitted that the documents annexed with the application are related to the OPD only and the follow up treatment is going on.

It is admitted by Ld. Counsel for the applicant that follow up treatment is going on.

In view of above facts and circumstances and submissions made, I see no merits in the application under consideration. Hence, the same is hereby dismissed. Copy of order be given dasti to both the parties. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No. 1045  
State Vs. Sukhraj Singh  
FIR No. 613/2019  
PS Paschim Vihar West  
U/s 365/302/392/376/411/291/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

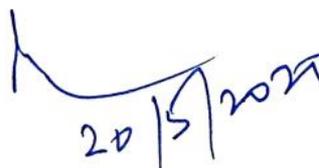
Ms. Indu Kaul and Shri Vikram Kaul, Ld. Counsels for the applicant/accused namely Sukhraj Singh.

SI Nagender on behalf of IO.

Objections to the reply of the prosecution filed by the counsel for the applicant.

This is a case under Section 365/302/392/376/ 411/ 291/34 IPC.

Ld. Addl. P.P. for the State prays that notice of bail application be issued to the complainant/informant through IO

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as the offence is of rape/murder etc.

Ld. Counsel for the applicant prays that notice for any date may be issued.

Now, issue notice of the bail application to the complainant/informant through IO for 22.05.2020. Also for consideration of bail application.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No.1081**  
**State Vs. Pintu Verma**  
**FIR No. 23/2018**  
**PS Punjabi Bagh**  
**U/s 323/506/370/342/376/120B/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Pintu Verma despite repeated calls.

In the interest of justice no adverse order is passed due to absence of applicant/accused today.

On the last date counsel for the applicant appeared.

Now up for consideration of interim bail application on 23.05.2020. IO be summoned.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No.65  
State Vs. Faizan Ahmed  
FIR No. 372/2018  
PS Nangloi  
U/S 304B/498A/377/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Abid Ahmad, Ld. Counsel for applicant/accused  
Faizan Ahmed.

ASI Parminder Kumar in person who has filed reply  
of bail application.

Heard.

Ld. Addl. PP for the State submits that the report be called from the concerned Jail Superintendent regarding the conduct of the applicant/accused namely Faizan Ahmed.

This is an application for interim bail for 45 days.

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Ld. Counsel for applicant has also highlighted the minutes<sup>m</sup> dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

In the interest of justice the report regarding conduct of the applicant/accused be called from the concerned Jail Superintendent for next date.

Put up for consideration of this bail application on 21.05.2020.



(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Vinod**  
**FIR No. 10/2020**  
**PS Patel Nagar**  
**U/s 354/506/376 IPC & 6/8 POCSO Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

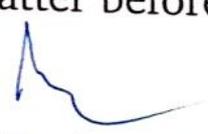
Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

IO not present.

Accused is stated to be in J.C., however, not produced before the court.

There is COVID-19 Pandemic now a days. The chargesheet relates to the court of Ms. Sugandha Aggarwal, Ld. ASJ, West, Tis Hazari, Delhi.

Now put up the present matter before the concerned court on 27.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**State Vs. Nitin**  
**FIR No. 146/2018**  
**PS Patel Nagar**  
**U/s 376/376(2) IPC & 4/6 POCSO Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Rohit Malhotra, Ld. Counsel for the applicant/accused namely Nitin.

Reply of SI Nisha has come.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the present application for extension of interim bail.

Ld. Counsel for the accused has made endorsement on the application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances and

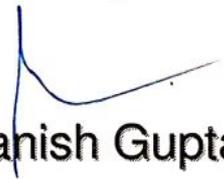
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submissions made, the application under consideration is hereby dismissed as withdrawn.

On request copy of this order be given dasti to both the parties.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No. 1067  
State Vs. Gaurav Kakkar  
FIR No. 85/2020  
PS Patel Nagar  
U/s 307/186/353/506/34 IPC  
& 25/27 Arms Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Kunal Kalra, Ld. Counsel for the applicant/accused namely Gaurav Kakkar, through video conferencing through CISCO Webex App.

Report of SI Sohan Lal has come.

Heard on the bail application.

Ld. Counsel for the accused submits that accused may be admitted to interim bail although this is an application for bail u/s 439 Cr.P.C. It is submitted that mother of the

  
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accused is suffering from Cancer and although she has been discharged from World Brain Centre Hospital on 18.05.2020, however, she is on death bed and may pass away at any time.

Report of SI Sohan Lal also reflects regarding the said Discharge Summary.

Counsel for the applicant prays for interim bail for two weeks only and submits that any condition may be imposed upon the applicant.

Applicant is in custody in this case since 21.03.2020.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed on the basis of the material on record.

In view of the submissions made and keeping in view the peculiar facts and circumstances of this case and considering the medical condition of the mother of the applicant, applicant/accused Gaurav Kakkar S/o Gulshan Kakkar is hereby admitted to interim bail for a period of two weeks only on furnishing personal bond in the sum of Rs. 50,000/- with one surety of the like amount subject to the

  
20/5/2020 Contd...p/3

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satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant shall surrender immediately before the concerned jail authorities on expiry of period of two weeks i.e. 14 days which shall be counted from the date of his release. SHO, PS Patel Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Order has been passed and announced in the open court today and Ld. Counsel for the applicant is hearing the same on CISCO Webex App through video conferencing. Application stands disposed off. On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta) 20/5/2020  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

**State Vs. Phoolwati**  
**FIR No. 159/2017**  
**PS Tilak Nagar**  
**U/s 376/363/370 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Rajan Bhatia, Ld. LAC on behalf of the applicant/accused namely Phoolwati from DLSA, West, Tis Hazari.

Ld. Counsel for the applicant submits that this application for interim bail is not covered by the recommendations of the Hon'ble High Powered Committee as given from time to time.

Ld. Addl. P.P. for the State as well as counsel for the applicant prays that the application under consideration may be dismissed.

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This is a case u/s 376 IPC read with other provisions of law.

In view of above submissions, the application under consideration is hereby dismissed. Copy of order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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**Bail Application No.1060/2020  
State Vs. Surjeet  
FIR No. 340/2020  
PS Nangloi  
U/S 394/397/411/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Deepak Kumar Malik, Ld. Counsel for applicant/  
accused.

IO/SI Amit in person who has filed reply of bail application.

Heard on the application for interim bail u/s 439 Cr.P.C. Record perused.

The applicant is stated to be in JC since 13.04.2020 and interim bail has been sought on the ground that accused is

  
20/5/2020

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patient of HIV positive and he is taking treatment from Dr. B.R. Ambedkar hospital. Copy of medical documents are on record. Original seen and returned.

The Court is satisfied that the applicant/accused is taking treatment regarding HIV.

Ld. Counsel for applicant has submitted that interim bail is sought for a period of 45 days only in view of the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

In view of above facts and circumstances and submissions made and in the interest of justice accused/applicant Surjeet is hereby admitted to interim bail for 45 days only on furnishing personal bond in the sum of Rs. 15,000/- subject to the satisfaction of concerned DG (Prisons)/ Jail Superintendent.

The accused shall surrender before the concerned jail authority immediately on expiry of said period of interim bail.

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SHO concerned shall be at liberty to keep the accused under electronic surveillance during the period of interim bail. Accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly.

Copy of order be provided to both the parties.

One copy of order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Mujaffar Alam @ Babu**  
**FIR No. 105/2020**  
**PS Paschim Vihar**  
**U/S 363 IPC and 8 & 12 POCSO Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

IO not present.

Accused not present.

The present chargesheet relates to the Court of Ms. Vrinda Kumari, Ld. ASJ-07 (POCSO), Tis Hazari Courts, Delhi.

Now, put up the case before the concerned court for consideration on 28.05.2020.



(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Hanif**  
**FIR No. 254/2016**  
**PS Nangloi**  
**U/S 392/394/397/411/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Diwakar Sinha, Ld. Counsel for applicant/CCL 'H' in person, although the matter was listed for VC today.

Heard.

Ld. Counsel for applicant submits that bail order in question was of dated 22.02.2020. Copy of bail order is not on record.

It is submitted that the applicant/CCL is lodged in Tihar Jail, New Delhi and not in Observation Home. Now, the report be called from the concerned Jail Superintendent as to

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whether the applicant/CCL is presently lodged in Central Jail or not.

The IO be summoned with the report. The relevant bail order be also produced on the next date.

Put up the matter on 22.05.2020.

Ld. Counsel for applicant submits that he shall appear physically on the next date.



(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Vivek**  
**FIR No. 393/2018**  
**PS Punjabi Bagh**  
**U/S 323/354D/509/307/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Vineet Jain, Ld. Counsel for the applicant/  
accused namely Vivek.

This is a fresh application for bail.

Ld. Counsel for applicant/accused submits that this application is for interim bail in view of the guidelines of the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

Ld. Addl. PP for the State prays that report of concerned Jail Superintendent regarding the conduct of the applicant may be called and the report of IO be also called.

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Now, both the said reports be called for next date.

Put up for consideration of the bail application on

22.05.2020.



(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Ravi Kumar Verma**  
**FIR No. 243/2019**  
**PS Khyala**  
**U/S 376 IPC & 6 POCSO Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Alamine, Ld. Counsel for the applicant/accused namely Ravi Kumar Verma.

This is a fresh application for bail under Section 439 Cr.P.C.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter related to Section 6 of the POCSO Act and other provisions of IPC.

Report of IO has not come.

  
20/5/2020

Contd. Page 2

On 20/5/20.

-2-

Issue notice of the bail application to the complainant/informant through IO for the next date and also for consideration of bail application u/s 439 Cr.P.C. on 23.05.2020.

IO be also summoned with report for next date.

(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

m

State Vs. Manju  
FIR No. 562/2018  
PS Punjabi Bagh  
U/S 376/120B/34 IPC r/w Sec. 6,  
17 of POCSO Act

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Sanjay Kumar, Ld. Amicus Curiae for applicant/accused namely Manju.

This is fresh application for regular bail u/s 439 Cr.P.C.

Report of IO has not come.

The provision of Section 6 of POCSO Act is involved in this case.

Issue notice of the bail application to the complainant/informant through IO for 23.05.2020.

Contd. Page 2

20/5/2020

-2-

IO be summoned with report for next date.

Put up the matter on 23.05.2020 as prayed.

(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

m

**State Vs Rajnish Diwakar @ Raghu**  
**FIR No. 549/2017**  
**PS Tilak Nagar**  
**U/S 376/506 IPC & 6 POCSO Act &**  
**25/27/54/59 Arms Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. R.K. Giri, Ld. Counsel for applicant/accused namely Rajnish Diwakar @ Raghu.

IO/SI Ankur in person who has filed report of bail application.

Heard.

Ld. Counsel for applicant wants to withdraw the bail application under consideration.

This is an application for interim bail. The ground

  
20/5/2020

Contd. Page 2

-2-

taken in the application was regarding financial hardship due to lockdown in the country.

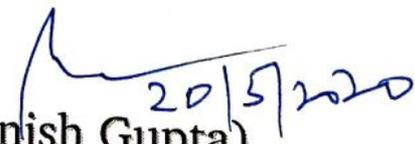
Ld. Addl. PP for the State has submitted that now the lockdown has been relaxed to a great extent.

Ld. Counsel for applicant wants to withdraw the present application under consideration. He has also made an endorsement on the bail application today regarding its withdrawal with permission of the court.

In view of the above submissions, the application under consideration is hereby dismissed as withdrawn.

Copy of the order be given dasti to both the parties.

One copy of the order be sent to concerned Jail Superintendent.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

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**State Vs. Surender  
FIR No. 694/2018  
PS Paschim Vihar East  
U/S 307/324/323/34 IPC &  
25/27/54/59 Arms Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Arpit Bhalla, Ld. Counsel for applicant/accused namely Surender.

SI Manoj Chahar in person who has filed reply to bail application.

Heard.

It is submitted on behalf of the applicant/accused that applicant is not involved in any other case. It is admitted on behalf of the State.

20/5/2020

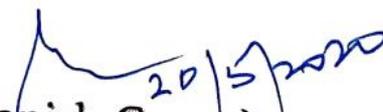
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Ld. Counsel for applicant has highlighted the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi and states that the certificate regarding good conduct be called from the concerned Jail Superintendent.

Ld. Counsel for applicant submits that although this is an application for regular bail, however, the same has been treated as application for interim bail for 45 days.

Now, report from the concerned Jail Superintendent regarding the conduct of the applicant be called for 22.05.2020, also for consideration of bail application.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

m

**State Vs. Kamil Ahmed & Anr.**  
**FIR No. 372/2018**  
**PS Nangloi**  
**U/S 304B/498A/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Sh. Abid Ahmad, Ld. Counsel for applicant/accused  
Kamil Ahmed.

ASI Parminder Kumar in person who has filed reply  
of bail application.

Heard.

Ld. Addl. PP for the State submits that the report be called from the concerned Jail Superintendent regarding the conduct of the applicant/accused namely Kamil Ahmed.

This is an application for interim bail for 45 days.

Contd. Page 2

Handwritten signature and date: 20/5/2020

-2-

✓ Ld. Counsel for applicant has also highlighted the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

In the interest of justice the report regarding conduct of the applicant/accused be called from the concerned Jail Superintendent for next date.

Put up for consideration of this bail application on 21.05.2020.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

m

115-7-202

**State Vs. Vinod Ram**  
**FIR No. 384/2017**  
**PS Punjabi Bagh**  
**U/s 363/370 IPC & 84 JJ Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Pramod Kumar, Ld. Counsel for the applicant/accused namely Vinod Ram.

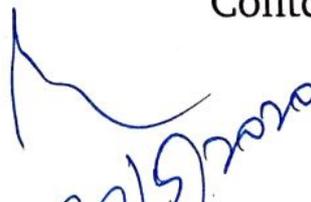
SI Naveen in person who has filed reply to the bail application.

Heard.

This is an application for interim bail u/s 439 Cr.P.C.

Counsel for the applicant submits that there are three minor children of the applicant/accused and also the wife of the accused to lookafter. It is further submitted that mother of the accused is also old aged lady and the father of

Contd...p/2



-2-

the accused has already expired. There is no previous involvement in any other case as stated which is not disputed on behalf of State.

Application for interim bail is for a period of 45 days only to lookafter the family members of the accused.

Counsel for the accused has submitted that due to lock-down in country due to COVID-19 Pandemic the family members are under starvation. Counsel for the applicant submits that the applicant is ready to furnish the surety, if admitted to bail. Chargesheet has already been filed in this case, as stated.

In view of the overall facts and circumstances and submissions made and in the interest of justice applicant/accused namely Vinod Ram is admitted to interim bail for 45 days on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any

20/5/2020 Contd....p/3

Page No. \_\_\_\_\_  
Date \_\_\_\_\_

-3-

evidence. Ordered accordingly. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

SHO, PS Punjabi Bagh shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**State Vs. Sahabuddin**  
**FIR No. 18/2017**  
**PS Moti Nagar**  
**U/s 302/201/120B/379/411/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Aman Khanna, Ld. Counsel for the applicant/accused namely Sahabuddin.

SI Rajni in person on behalf of IO who has filed reply.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the bail application under consideration and submits that he may be given liberty to file fresh application as per law. Ld. Counsel for the accused has also made endorsement on the bail application today itself with the permission of the

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-2-

court regarding its withdrawal.

In view of above submissions, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

On request copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**State Vs. Sandeep Kumar**  
**FIR No. 681/2017**  
**PS Punjabi Bagh**  
**U/s 307 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Jitendra Singh, Ld. Counsel for the applicant/accused namely Sandeep Kumar.

This is an application regarding release of applicant.

Heard.

Counsel for the applicant submits that bail bond has already been accepted on behalf of accused on 15.05.2020, however, the accused has not been released from the concerned jail so far. Counsel for the applicant submits that applicant is lodged in Central Jail No.-1, Tihar, New Delhi. He prays that report be called from the concerned jail authorities

  
20/5/2020  
Contd....p/2

-2-

as to why the applicant has not been released from the jail.

Now report be called from the concerned jail authorities for 21.05.2020.

Copy of order be sent to the concerned Jail Superintendent.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No.308/2020  
State Vs. Yogesh Kumar Sharma  
FIR No. 61/2019  
PS Rajouri Garden  
U/S 408 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

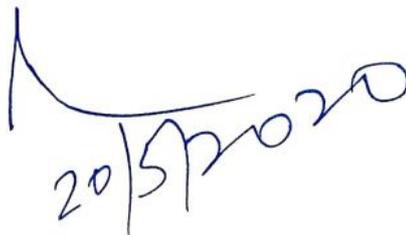
Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls.

On last date also none appeared for applicant and prior to last date also none appeared for applicant. Even prior to the said date the position was same. It seems that applicant/accused is not interested in pursuing the bail application under consideration.

Ld. Addl. PP for the State submits that in these circumstances the bail application u/s 439 Cr.P.C. may be dismissed in default.

  
20/5/2020

Contd. Page 2

-2-

Hence, in view of the above facts and circumstances the bail application under consideration is hereby dismissed in default of appearance on behalf of applicant.

Copy of the order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.05.2020

m

**State Vs. Raja Singh**  
**FIR No. 386/2019**  
**PS Rajouri Garden**  
**U/s 20 NDPS Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri R.K. Giri, Ld. Counsel for the applicant/accused namely Raja Singh.

SI Vikas in person who has filed reply to the interim bail application.

Heard.

Ld. Counsel for the applicant submits that the ground of interim bail is illness of the mother of the applicant.

Ld. Addl. P.P. for the State submits that report be called from the concerned IO regarding background of the family members of the applicant who may lookafter the

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-2-

mother of the applicant.

Ld. Counsel for the applicant prays for any short date.

On request put up for report on 21.05.2020. Also for consideration of bail application.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No. 1089  
State Vs. Ram Ashish  
FIR No. 127/2019  
PS EOW  
U/s 420/467/468/471/120-B IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Ashish Laroia, Ld. Counsel for the applicant/accused namely Ram Ashish in person although the matter was shown to be fixed for video conferencing.

Reply of the bail application has come.

IO not present.

Heard.

This is an application for interim bail.

Ld. Addl. P.P. for the State submits that this is a case of Economic Offence Wing and the cheated amount is around

Contd....p/2

  
20/5/2020

Rs. Ten Crores as per reply. It is further submitted that 145 personal loans were granted in this case.

Counsel for the applicant submits that the chargesheet has already been filed in this case.

Copy of the chargesheet is not before the court.

Ld. Counsel for the applicant prays that IO may be summoned for the next date alongwith copy of the chargesheet.

On request put up for consideration of this interim bail application on 27.05.2020. IO be summoned with copy of chargesheet.

Ld. Counsel for the applicant submits that he shall appear personally on the next date and not through video conferencing.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No. 1091  
State Vs. Pankaj Narang  
FIR No. 97/2020  
PS Tilak Nagar  
U/s 392/397/411 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri A.K. Tripathi, Ld. Counsel for the applicant/accused namely Pankaj Narang.

SI Ankur on behalf of IO who has filed reply to the bail application.

Heard. Perused.

Accused is stated to be in custody since 14.02.2020. Admittedly, the chargesheet has already been filed. Recovery has already been effected. Accused is not involved in any other case admittedly.

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In view of the submissions made and in the interest of justice, accused Pankaj Narang S/o Rajeev Narang is admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**State Vs. Shakuntala Devi**  
**FIR No. 123/2019**  
**PS Rajouri Garden**  
**U/s 498-A/304-B/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Sarvesh Kumar , Ld. Counsel for the applicant/accused namely Shakuntala Devi could not be contacted through video conferencing through CISCO Webex App.

Shri R.K. Singh, Ld. Counsel for the complainant in person.

SI Vikas in person who has filed reply.

Reader and Ahlmad of the court has talked to Ld. Counsel for the applicant/accused on the mobile phone

Contd....p/2  
20/5/2020

number of the Ld. Counsel for the applicant as mentioned in vakalatnama.

This is a fresh application for interim bail.

I have also talked to the said Ld. Counsel for the applicant on the said mobile number.

Ld. Counsel for the applicant has submitted that due to some technical problem and slow network condition he is unable to make submissions through video conferencing. He prays that the application for interim bail may be fixed for 21.05.2020 through video conferencing.

On request put up for consideration of this application on 21.05.2020 through video conferencing. Next date has been intimated to the Ld. Counsel for the applicant.

(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No. 1088**  
**State Vs. Pawan**  
**FIR No. 683/2019**  
**PS Punjabi Bagh**  
**U/s 376(2) (1)/376(2) (n)/506 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Sarvesh Kumar , Ld. Counsel for the applicant/accused namely Pawan could not be contacted through video conferencing through CISCO Webex App.

Reader and Ahlmad of the court has talked to Ld. Counsel for the applicant/accused on the mobile phone number of the Ld. Counsel for the applicant as mentioned in vakalatnama.

This is a fresh application for interim bail.

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I have also talked to the said Ld. Counsel for the applicant on the said mobile number.

Ld. Counsel for the applicant has submitted that due to some technical problem and slow network condition he is unable to make submissions through video conferencing.

This is a case under Section 376(2)(1)/376(2) (n)/506 IPC.

Ld. Addl. P.P. for the State prays that notice of bail application be issued to the complainant/informant through IO as the offence is of rape etc..

Ld. Counsel for the applicant prays that notice for any date may be issued.

Now, issue notice of the bail application to the complainant/informant through IO for 21.05.2020. Also for consideration of bail application.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No. 1090  
State Vs. Mohd. Guddu  
FIR No. 124/2020  
PS Rajouri Garden  
U/s 307/336/120B/34 IPC  
& 25/27 Arms Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

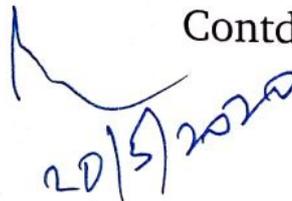
Shri Jai Singh Yadav, Ld. Counsel for the applicant/accused namely Mohd. Guddu in person although the matter was shown to be fixed for video conferencing.

Ld. Counsel for the applicant submits that he could not contact through video conferencing, therefore, he appeared in person.

Report of SI Vikas has come.

Ld. Addl. P.P. for the State submits that accused is

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involved in 11 other cases and prays that the police file may be called alongwith the IO for better appreciation of the application under consideration.

Ld. Counsel for the applicant prays for any short date.

On request put up for consideration of bail application on 23.05.2020 through video conferencing through CISCO Webex App., as prayed on behalf of accused. IO be summoned with file.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No.  
State Vs. Takkar @ Imran  
FIR No. 67/2018  
PS Khayala  
U/s 302/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri B.S. Chauhan, Ld. Counsel for the applicant/accused namely Takkar @ Imran, could not be contacted through video conferencing through CISCO Webex App.

Reader and Ahlmad of the court has talked to Ld. Counsel for the applicant/accused on the mobile phone number of the Ld. Counsel for the applicant as mentioned in vakalatnama.

I have also talked to the said Ld. Counsel for the

Contd....p/2  
20/5/2020

(Manish Gupta)

-2-

applicant on the said mobile number.

Ld. Counsel for the applicant has submitted that due to some technical problem and slow network condition he is unable to make submissions through video conferencing. He prays that the application for interim bail may be fixed for 22.05.2020 through video conferencing.

Reply dated 20.05.2020 of Inspector Arvind Kumar has come.

On request put up for consideration of this application on 22.05.2020 through video conferencing. Next date has been intimated to the Ld. Counsel for the applicant.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**Bail Application No. 1087  
State Vs. Navneet Yadav  
FIR No. 103/2020  
PS Nangloi  
U/s 387/506/120B/34 IPC**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Aabhas Dahiya, Ld. Counsel for the applicant/accused namely Navneet Yadav, through video conferencing through CISCO Webex App.

Reply of SI Amit has come.

Heard.

Ld. Counsel for the applicant has submitted that co-accused Surender Yadav and Kamal are already on bail in the present case.

IO not present today.

  
20/5/2020

Contd.....p/2

Ld. Addl. P.P. for the State submits that in the report there is no reflection of the bail order regarding co-accused Kamal and Surender Yadav.

Chargesheet has already been filed in this case as submitted on behalf of applicant.

Ld. Addl. P.P. for the State as well as Ld. Counsel for the applicant prays that report of IO may be called in this regard.

On request put up for consideration of this application on 22.05.2020 through video conferencing, as prayed. Meanwhile, report of IO be called alongwith the copy of the relevant bail orders of accused persons, if any.



(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

h

**State Vs. Sunny Kumar**  
**FIR No. 321/2019**  
**PS Moti Nagar**  
**U/s 376(3) IPC & 6 POCSO Act**

20.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 16.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. M.A. Khan, Ld. Addl. P.P. for the State.

Shri Harsh Hardi, Ld. Counsel for the applicant/accused namely Sunny Kumar has been contacted through mobile phone as the Reader and Ahlmad of the court reported that despite best efforts they could not contact the counsel for the applicant through CISCO Webex App. through video conferencing due to some network problem today.

I have also talked to the said Ld. Counsel for the applicant on the said mobile number as mentioned in the bail application.

IO WSI Rajni in person alongwith father of the victim. Victim is complainant in this case as stated.

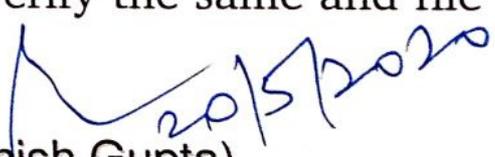
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This is a case under Section 6 of POCSO Act and other provisions of IPC. This is an application for interim bail and Ld. Counsel for the applicant has submitted that the ground taken in the application is regarding old age of the grand mother of the applicant. It is submitted that photocopy of the medical documents are filed with the application.

IO submits that she is not having the copy of the medical record, therefore, she could not verify the same.

On request put up for consideration of this application through video conferencing on 22.05.2020, as prayed. Meanwhile, IO is directed to verify the medical record. Copy of the same be provided to IO today itself. Counsel for the applicant has also prayed that the family background of the applicant may also be got verified through IO for the next date. IO is directed to verify the same and file report on the next date.

  
(Manish Gupta)  
Link ASJ-04(West)  
Tis hazari Courts/Delhi  
20.05.2020

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